# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 28.03. 2013

The meeting No.51/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.03.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.50/AM-13, dated 21.03.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 21.03.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.51/AM-13 dated 28.03.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 51/84-ALC3/2012 MEETING DATE : 28.03.2013

Case No.:15/43/84-ALC3/2012	Party Name: SRI ANUSRI GARMENTS (P)	Meet No/Date:51/84-ALC3/2012	Status:
	LTD	28.03.2013	Deferred

HQ File :01/84/050/00401/AM13/	RLA File :05/24/040/00372/AM13/	Lic.No/Date:0510342104	Defer Date:
		01.01.2013	18.04.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.04.2013.

Case No.:8/43/84-ALC3/2012	-	20.02.2012	Status: Approved
HQ File :01/84/050/00394/AM13/		Lic.No/Date:0510342710 08.01.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/124/2012-13/Hos. dated 26.03.2013 as detailed ||below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Coat with belt made of 100% Polyester printed woven fabric, GSM-110+/-10%, Style:TL278228MI	770 Nos.	100% Polyester printed woven fabric, GSM-110+/-10%	4.40 Sq. meter per piece
2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL278274MI	2767 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	<b>.</b> .
3.	Ladies Skirt made of 100% Polyester dyed woven fabric, GSM-110+/-10%, Style:TL278237MI	1182 Nos.	100% Polyester dyed woven fabric, GSM-110+/-10%	1 1

4.	Ladies Blouse made of 100%	939 Nos.	100% Polyester dyed	Not recom-mended
	Polyester dyed woven fabric,		woven fabric, GSM-	as the applicant firm
	GSM-110+/-10%,		110+/-10%	has not provided
	Style:TL279531MI			CAD/CAM,
				measurement &
				sketch of export
				product. The case
				stands for re-listing of
				25.4.13.
5.	Ladies Coat made of 100%	1042 Nos.	100% Polyester dyed	2.30 Sq. meter per
	Polyester dyed woven fabric,		woven fabric, GSM-	piece
	GSM-110+/-10%,		110+/-10%	
	Style:TL278225MI			
6.	Ladies Coat made of 100%	1750 Nos.	100% Polyester dyed	3.02 Sq. meter per
	Polyester dyed woven fabric,		woven fabric, GSM-	piece
	GSM-110+/-10%,		110+/-10%	
	Style:TL277014MI			
The G	SM should match in both import and	export.		
The D	A shall be advised to take passager	raction subject	t to compliance of other year	val aanditians

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/47/84-ALC3/2012	1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
3	HQ File :01/84/050/00451/AM13/	RLA File :03/95/040/00786/AM13/	Lic.No/Date:0310720373 11.01.2013	Defer Date: 25.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.04.2013.

Case No.:10/51/84-ALC3/2012	Party Name: SADHANA FASHIONS	00.00.0010	Status: Approved
HQ File :01/84/050/00485/AM13/		Lic.No/Date:3310025132 21.01.2013	
	.1 1 1.4 .1	1 , 1 , 1	1 1 1 1 1

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies S-XL Ballerina	10,00,000	Shoe Outsole TRP with	10,00,000 Pair
		Pair	fabric	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:6/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	20.02.2012	Status: Approved
HQ File :01/84/050/00437/AM13/		Lic.No/Date:0510344100 24.01.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/131/2012-13/Hos. dated 26.03.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	12, 450	100% Polyester printed	1.03 Sq. meter
	Polyester printed woven fabric,	Nos.	woven fabric, GSM-	per piece
	GSM-122+/-10% & 100%		122+/-10%	
	Polyester dyed woven fabric,		100% Polyester dyed	0.21 Sq. meter

	GSM-88+/-10%, Style:303021	woven fabric, GSM-88+/-10%	per piece	
2.	Ladies Top made of 100% 500 Nos. Cotton printed woven fabric, GSM-45+/-10%, Style:320188	1	4.70 Sq. meter per piece	
ll .	I should match in both import and export. shall be advised to take necessary action subje	ct to compliance of other usual	conditions.	

		Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
6	HQ File :01/84/050/00449/AM13/	Lic.No/Date:0810117881 28.01.2013	Defer Date: 18.04.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 18.04.2013.

	Case No.:21/47/84-ALC3/2012		Status: Deferred
<b> </b>  7	HQ File :01/84/050/00452/AM13/	I	Defer Date: 18.04.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 18.04.2013.

Case No.:10/47/84-ALC3/2012	Party Name: RANIKA EXPORTS DESIGN	00.00.0010	Status: Approved
HQ File :01/84/050/00441/AM13/	RLA File :05/24/040/00413/AM13/	Lic.No/Date:0510344632 01.02.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide U.O.No.37(5)/132/2012-13/Hos. dated 26.03.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Cotton Bag lining with	1,40,000	PU Leather (Thickness-	0.029 Sq. meter
	Polyester & finish with PU	Nos.	0.728mm), GSM-3.65+/-	per piece
	Leather (Thickness-0.728mm),		10% (1600 Kgs.)	
	GSM-3.65+/-10%			
The R.A.	shall be advised to take necessary	action subject	to compliance of other usual	conditions.

Case No.:16/47/84-ALC3/2012	l ,	20.02.2012	Status: Approved
HQ File :01/84/050/00447/AM13/		Lic.No/Date:0810118225 06.02.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

9	case as det	tailed below:-				
	S.No.	Export Product	Export	Import item	Quantity allowed	
			Quantity			
	1.	Fabrics made from Manmade	40,000	Manmade yarn	33,600 Kgs.	
		yarn and Cotton	Kgs.		(including 5%	
					wastage)	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.						

	Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
$0 \parallel 0$	HQ File :01/84/050/00448/AM13/			Defer Date: 04.04.2013
- 11	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 04.04.2013 for personal hearing.			

II I	-	20.02.2012	Status: Approved
HQ File :01/84/050/00478/AM13/	RLA File :05/24/040/00417/AM13/	Lic.No/Date:0510345899 13.02.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress in 100% Polyester Knit	20,178	100% Polyester Knit	58,430 Sq.
	fabric (for bottom), GSM-37+/-	Nos.	fabric, GSM-37+/-10%	Meter
	10% and lining in 100% Polyester		100% Polyester solid	18,105 Sq.

	solid dyed woven fabric, GSM-70+/-10% with indigenous upper body knit fabrics	dyed woven fabric, GSM-70+/-10%	Meter	
	The GSM should match in both import and export.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:6/51/84-ALC3/2012	II		Status: Deferred		
HQ File :01/84/050/00481/AM13/		Lic.No/Date:0710093699 13.02.2013	Defer Date: 25.04.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart & sketch of the each export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for					
	HQ File :01/84/050/00481/AM13/  Decision: The Committee considered has not provided measurement chart Committee after deliberations decid	HQ File :01/84/050/00481/AM13/  RLA File :07/24/040/00483/AM13/  Decision: The Committee considered the case as per agenda alongwith other has not provided measurement chart & sketch of the each export production.	HQ File :01/84/050/00481/AM13/ RLA File :07/24/040/00483/AM13/ Lic.No/Date:0710093699 13.02.2013  Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the has not provided measurement chart & sketch of the each export product in support of their proposal. A Committee after deliberations decided to ask the applicant firm to make available the above inform		

Case No.:8/51/84-ALC3/2012			Status: Approved
HQ File :01/84/050/00483/AM13/		Lic.No/Date:1010052529 14.02.2013	Defer Date:

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

Quantity	
Matting in various sizes Mats   meter   C	Relevant PVC backed 1,00,000 Sq. Coir Matting in roll form meter.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/51/84-ALC3/2012		Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred	
HQ File :01/84/050/00489/AM13/			Defer Date: 25.04.2013	

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has given GSM of fabrics of export product in wide variation ranging from 240-300, whereas the Committee allow 10% (+/-) variation in GSM. The GSM should clearly indicate quantity-wise. Applicant firm has also not given justification for use of 100 grams Eva Powder per Sq. meter of export fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details along with small piece of sample of export product for consideration of the proposal. The case stands for re-listing on 25.04.2013.

Case No.:7/51/84-ALC3/2012	'	20.02.2012	Status: Approved
HQ File :01/84/050/00482/AM13/		Lic.No/Date:1010052570 19.02.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	PVC Backed Coir Mats/	14,564 Sq.	Relevant PVC backed	15,000 Sq.	
	Matting in various sizes Mats	meter	Coir Matting in roll form	meter.	
			rolls		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/51/84-ALC3/2012		Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
16	HQ File :01/84/050/00477/AM13/		Lic.No/Date:3010092141 21.02.2013	Defer Date: 11.04.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar decision of the applicant firm. The case stands for re-listing on 11.04.2013.

	Case No.:7/48/84-ALC3/2012	'	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred	
17	HQ File :01/84/050/00460/AM13/			Defer Date: 25.04.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.04.2013.

	1. 1. 1.	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
HQ File :01/84/050/00486/AM13/			Defer Date: 25.04.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided net content of each import item in export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.04.2013.

Case No.:4/51/84-ALC3/2012	-	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
HO File: 01/84/050/00479/A M13/	RLA File: 05/24/040/00447/AM13/	Lic No/Date:0510348167	Defer Date:

19	9			., 000, 0	 			., 0 10, 00 11,	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		- 11	05.03.2					25.04.20		
	15	<u> </u>	•	T1 (	 •11	• 1	1 /1		1	1	•.1	<i>μ</i> 1	1	4	1 1	•	1 1 4	<u> </u>	٦I

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 25.04.2013.

	Case No.:5/51/84-ALC3/2012	5	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
20	HQ File :01/84/050/00480/AM13/			Defer Date: 25.04.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided sketch, measurement chart and CAD/CAM of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.04.2013.

Case No.:13/51/84-ALC3/2012	3	20.02.2012	Status: Approved
HQ File :01/84/050/00488/AM13/		Lic.No/Date:0510348482 07.03.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infants Skirt double layer made of	55 Nos.	100% Nylon net dyed	1.530 Kgs.
	100% Nylon net dyed knitted		knitted fabric, GSM-17+/-	
	fabric, GSM-17+/-10% with 100%		10%	
	Polyester dyed woven fabric,		100% Polyester dyed woven	39 Sq.
	GSM-52+/-10% (as lining),		fabric, GSM-52+/-10%	Meter
	Style:33242			

2.	Girls Skirt double layer made of	915 Nos.	100% Nylon net dyed	30.500
	100% Nylon net dyed knitted		knitted fabric, GSM-17+/-	Kgs.
	fabric, GSM-17+/-10% with 100%		10%	
	Polyester dyed woven fabric,		100% Polyester dyed woven	824 Sq.
	GSM-52+/-10% (as lining),		fabric, GSM-52+/-10%	Meter
	Style:33242			
The GSM should match in both import and export.				
The R.A.	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:12	2/51/84-ALC3/2012	Party Name:	RICHA & CO		Meet 28.03.2		1/84-ALC3/2012	Status: Approved
	HQ File :01/8	84/050/00487/AM13/	RLA File :05	/24/040/00468/A	AM13/	Lic.No 08.03.2	o/Date:0510 2013	0348607	
	Decision:	The Committee considered	d the case a	as per agenda	alongwith o	ther re	elevant pa	pers and went th	rough the details
	1	in this case. Accordingly	•					1 1	product and after
	deliberatio	ns decided to ratify the Adv	ance Author	rization issued	in this case a	is detai	led below	/: <b>-</b>	_
22	S.No.	Export Product		Export	Import iten	1		Quantity	
				Quantity				allowed	_
	1.	Ladies Top made of 65	% Cotton	3150 Nos.	65% C	otton	33%	754 Kgs.	
		33% Polyester 2% Spar	ndex dyed		Polyester	2%	Spandex		
		knitted fabric, GSM-18	37+/-10%,		dyed kr	itted	fabric,		
		Style: HL280252MI/HL2	80834MI		GSM-187-	⊦/-10%	, )		_
	The GSM	I should match in both impo	rt and expo	rt.					
	The R.A.	shall be advised to take nec	cessary action	on subject to c	compliance of	f other	usual con	ditions.	

Case No.:1/51/84-ALC3/2012	1	20.02.2012	Status: Approved
HQ File :01/84/050/00476/AM13/	RLA File :02/24/040/00191/AM13/	Lic.No/Date:0210187335	

				11.03.2013		
	<b>Decision:</b>	The Committee considered the case a	as per agenda	alongwith other relevant papers	and went thre	ough the details
	submitted	in this case. Accordingly, Committee a	after deliberat	ions decided to ratify the Advan-	ce Authorizati	ion issued in this
	case as de	tailed below:-				
23	S.No.	Export Product	Export	Import item	Quantity	
			Quantity		allowed	
	1.	Coated Fabric (Technical textiles for	39,689	High Tenacity Polyester	10,560	
		Industrial use)- 9962 Kgs.	Meter	Filament yarn 550 DTEX/	Kgs.	
				96F AA Grade or 555		
				DTEX/96F Grade		
	The R.A.	shall be advised to take necessary action	on subject to c	compliance of other usual condition	ns.	

	Case No.:9/51/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:51/84-ALC3/2012 28.03.2013	Status: Deferred
24	HQ File :01/84/050/00484/AM13/	RLA File :35/24/040/00024/AM13/	Lic.No/Date:3510040463 14.03.2013	Defer Date: 11.04.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar decision of the applicant firm. The case stands for re-listing on 11.04.2013.

## **MANUAL AGENDA CASE**

(25)

1	<b>-</b> /	
	Case No.820	M/s Richa & Co., New Delhi
	NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/393/AM-13/DES-V
	Re-fixation of input output norms in re	espect of Advance Authorization No.0510341044 dated
	17.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee, after deliberations, decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with	Quantity 210 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	357 Sq. Meter (@ 1.70 sq, meter per piece)
	100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style:C303040534		100% Polyester dyed woven fabric, GSM- 85+/-10%	231 Sq. Meter (@ 1.10 sq, meter per piece)
2.	Ladies Blouse made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100% Polyester dyed woven	150 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%  100% Polyester dyed	1.90 sq, meter per piece)
	fabric (As Lining), GSM-85+/-10%, Style:C303053531		woven fabric, GSM-85+/-10%	1.21 sq, meter per piece)
3.	Ladies Dress made of 100% Silk dyed woven fabric (As Shell), GSM-43+/-10% with 100%	440 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	1144 Sq. Meter
	Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C303619534		100% Polyester dyed woven fabric, GSM- 85+/-10%	748 Sq. Meter
4.	Ladies Dress made of 100% Silk dyed woven fabric (As Shell),	230 Nos.	100% Silk dyed woven fabric, GSM-43+/-10%	805 Sq. Meter
	GSM-43+/-10% with 100% Polyester dyed woven fabric (As Lining), GSM-85+/-10%, Style No. C304558531		100% Polyester dyed woven fabric, GSM-85+/-10%	552 Sq. Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.821	M/s Richa & Co., New Delhi	
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/242/AM-13/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0510335623 dated		
25.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the samples and explained the details of the case before the Committee. After hearing the details of the case, the Committee, as per sample, measurement chart & CAD/CAM & after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies' Dress made of 100%	385 Nos.	100% Silk dyed	1213 Sq. meter
	Silk dyed woven fabric, GSM-		woven fabric, GSM-	
	43+/-10% (as shell) with 100%		43+/-10%	
	Polyester dyed woven fabric (as		100% Polyester dyed	578 Sq. meter (@
	lining), GSM-85+/-10%, Style:		woven fabric, GSM-	1.50 Sq. meter per
	C211619531		85+/-10%	piece)
2.	Ladies' Skirt made of 100% Silk	245 Nos.	100% Silk dyed	552 Sq. meter
	dyed woven fabric, GSM-43+/-		woven fabric, GSM-	
	10% (as shell) with 100%		43+/-10%	
	Polyester dyed woven fabric,		100% Polyester dyed	331 Sq. meter
	GSM-85+/-10 (as lining) &		woven fabric, GSM-	
	100% Silk Organza dyed woven		85+/-10	
	fabric, GSM-24+/-10% (as		100% Silk Organza	363 Sq. meter
	lining), Style: C210379630		dyed woven fabric,	-

			GSM-24+/-10%	
3.	Ladies' Top made of 100% Silk	390 Nos.	100% Silk dyed	624 Sq. meter (@
	dyed woven fabric, GSM-43+/-		woven fabric, GSM-	1.60 Sq. meter per
	10% (as shell) with 100%		43+/-10%,	piece)
	Polyester dyed woven fabric,		100% Polyester dyed	328 Sq. meter
	GSM-85+/-10% (as lining) Style:		woven fabric, GSM-	
	C210003531		85+/-10%,	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## (27)

Case No.822	M/s Gaurav International, Gurgaon	
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/357/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510339395 dated		
23.11.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the sample and requested for enhancement of quantity of import item No.2 of the export product No.1 from 1990 Sq. meter (@ 2.50 sq. meter per piece) to 2706.40 Sq. meter (@ 3.40 sq. meter per piece) in this case. After hearing the details of the case, the Committee, as per sample & after deliberations decided to enhance the quantity of import item No.2 of the export product No.1 from 1990 Sq. meter (@ 2.50 sq. meter per piece) to 2706 Sq. meter (@ 3.40 sq. meter per piece) in this case.

#### (28)

Case No.823	M/s Gaurav International, Gurgaon	
NC 51/AM-13, dt. 28.03.2013	File No.01/84/162/584/AM-13/DES-V	
Redemption of Advance Authorization No.0510288059 dated 13.04.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja explained the details of the case before the Committee. After hearing the details of the case, the Committee, after deliberations advised the representative of the applicant firm to approach R.A. for

examination of their case as per Public Notice No.52(RE:2007)/2004-2009, dated 27.09.2007.

(29)

Case No.824	M/s Gaurav International, Gurgaon
NC 51/AM-13, dt. 28.03.2013	File No.01/84/50/358/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510339820 dated	
30.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager-Operations on behalf of the firm. Mr. Dinesh Raheja presented the sample and requested for enhancement of quantity of import item of the export product from 1340 Sq. meter (@ 4.00 sq. meter per piece) to 2144 Sq. meter (@ 6.40 sq. meter per piece) in this case. After hearing the details of the case, the Committee, as per sample & after deliberations decided to enhance the quantity of import item of the export product from 1340.00 Sq. meter (@ 4.00 sq. meter per piece) to 1759 Sq. meter (@ 5.25 sq. meter per piece) in this case.

(30)

Case No.825	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC 51/AM-13, dt. 28.03.2013	File No.01/84/162/333/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0210178904 dated 25.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 18.04.2013.

\*\*\*\*\*